

(b) if so, the details thereof; and

(c) whether Government have approved this proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) and (b). The HMT as part of its efforts to increase exports, is studying the potential markets in South East Asia for its products and is examining the economic viability of setting up a base in a country in South East Asia.

(c) No proposals have been submitted to the Government as the studies are still at a preparatory stage.

Issue of Industrial Licence to M/s. Steel Complex Ltd. Ferozka for Manufacture of Steel Billets

301. SHRI E. K. NAYANAR :
SHRI VISWANATHA MENON :
SHRI UMANATH :
SHRI A. K. GOPALAN :
SHRI P. GOPALAN :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that Government had given an Industrial Licence to M/s. Steel Complex Limited, Ferozka (Calicut) for the manufacture of Steel billets;

(b) if so, the details thereof; and

(c) the names of the sponsors of the firm and Government's participation therein?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI) : (a) A letter of intent was issued by the Ministry of Industrial Development on the 24th July, 1970 in favour of M/s. Steel Complex Ltd., Ferozka, Kerala for the

establishment of a new industrial undertaking at Calicut in Kerala State for the manufacture of steel billets based on the Electric Arc Furnace-cum-Continuous casting process. The Letter of Intent will be converted into an Industrial Licence, if the firm satisfies all the conditions laid down in the Letter of Intent.

(b) The firm proposes to manufacture 50,000 tonnes of mild, medium carbon and spring steel billets per annum.

(c) The application of M/s. Steel Complex Ltd., has been sponsored by Kerala Industrial Development Corporation. The Company proposes to have a share capital of Rs. 2 crores out of which the participation of the Kerala State Industrial Development Corporation is to the tune of Rs. 50 lakhs in the form of equity shares.

Setting up of Steel Plants in Fourth Plan

302. SHRI CHENGALRAYA NAIDU:
SHRI SRADHAKAR
SUPAKAR :
SHRI K.P. SINGH DEO :
SHRI RABI RAY :
SHRI D.N. PATODIA :
SHRI D. AMAT :
SHRI R. BARUA :
SHRI P.C. ADICHAN :
SHRI BIBHUTI MISHRA :
SHRI E. K. NAYANAR :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether Government have taken a final decision about the location of the Steel Plants to be set up in the country during the Fourth Five Year Plan;

(b) if so, the details thereof; and

(c) whether Orissa has also demanded the setting up of a Steel Plant in that State and decision of the Central Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY

ENGINEERING (SHRI MOHD. SHAFI QURESHI) : (a) Yes, Sir.

(b) As announced on April 17, 1970, in the Lok Sabha by the Prime Minister, work on three new steel Plants, one in the coastal region of Vishakhapatnam, one at Hospet in Mysore State and one at Salem in Tamil Nadu, will be taken up during the Fourth Plan.

(c) Yes, Sir. Due, however, to constraints on our resources, both financial and technical, it has not been possible to take advantage of all the sites simultaneously. With the rapid growth in country's economy which is now envisaged, additional capacity in steel would have to be set up. As such all the other suitable locations including the ones in Orissa would also be considered in the future plan periods.

Amendment of Constitution to Incorporate Socialist Programme

303. **SHRI N. SHIVAPPA :** Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether there is any proposal under Government's consideration to bring a legislation to amend the Constitution in order to incorporate therein the socialist programme accepted by Government; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : (a) and (b). In view of the decision of Supreme Court in Golak Nath's case, Parliament has no power to amend any of the provisions of Part III of the Constitution. Shri Nath Pai's Bill for the amendment of article 368, as reported by the Joint Committee is at present before Parliament. Until the Bill is passed and the aforesaid decision of the Supreme Court is reversed by that Court, it will not be possible to bring forward any legislation seeking to amend

any of the provisions of part III of the Constitution, even if such amendment is considered essential for the implementation of the programme of Government.

Return Ticket Type Facility to the People of North India for visits to South India

304. **SHRI N. SHIVAPPA :**
SHRI G. Y. KRISHNAN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that return tickets are issued for hill stations throughout the country;

(b) whether there is a proposal under Government's consideration to extend this facility to the people in North India for going to South India ; and

(c) if so, by when the proposal will be finalised ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Concessional return tickets at $1\frac{1}{2}$ single journey fare are issued by the Railways from 1st April to 31st October every year, from all stations from which the chargeable distance is 250 kms. or more, to the following hill stations :

Pathankot, Simla, Solan, Dharampore (Punjab), Dehra Dun, Kathgodam, Darjeeling, Kurseong, Shillong Out Agency (served by Gauhati and Pandu), Abu Road, Pipariya, Ootacamund, Coonoor, Kodai Kanal Out Agency (served by Kodai Kanal Road), Kotagiri Out Agency (Mettupalayam), Mussorie Out Agency (served by Dehra Dun), Nainital Out Agency (served by Kathgodam), Baijnath Paprola, Palampur Punjab, Jawalamukhi Road Nagrota, Joginder Nagar, Kalingpong Out Agency (served by Siliguri Jn.) and Dalhausie Out Agency (served by Pathankot).